

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5023/2008

(From the judgement and order dated 05/10/2007 in CR No.
5142/2007 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MUNISH GUPTA

Petitioner(s)

VERSUS

HARJIT KAUR & ANR.

Respondent(s)

(Office Report on default)

Date: 23/09/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
[IN CHAMBERS]

For Petitioner(s) Mr. Prakash Kumar, Adv.
Mr. Amit Pawan, Adv.

For Respondent(s) Mr. Ujjal Singh, Adv.
Mr. J.P. Singh, Adv.
Mr. R.C. Kaushik, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks time
to get instructions as to whether respondent No.
2 can be deleted from the array of parties.

(KALYANI GUPTA)
SR. P.A.

(VINOD KULVI)
COURT MASTER